

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 24/AT/2022**

Subject : Application under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to transmission system to be implemented by Nangalbibra-Bongaigaon Transmission Limited

Petitioner : Nangalbibra- Bongaigaon Transmission Limited (NBTL)

Respondents : Assam Power Distribution Company Limited and 10 Ors.

**Petition No. 33/TL/2022**

Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of transmission licence to Nangalbibra- Bongaigaon Transmission Limited.

Petitioner : Nangalbibra- Bongaigaon Transmission Limited (NBTL)

Respondents : Assam Power Distribution Company Limited and 10 Ors.

Date of Hearing : 20.5.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Deep Rao, Advocate, NBTL  
Ms. Harneet Kaur, Advocate, NBTL  
Shri TAN Reddy, NBTL  
Shri Balaji Sivan, NBTL  
Shri Pulkit Sharma, Advocate, NBTL  
Shri Manish Ranjan Keshari, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Ranjeet Singh, Rajput, CTUIL  
Shri Akshayavat Kislay, CTUIL

**Record of Proceedings**

Cases were called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the instant Petitions have been filed seeking adoption of transmission charges discovered pursuant to the tariff based competitive bidding process in respect of 'Establishment of New 220/132 kV substation at Nangalbibra' (in short, 'the Project') and for grant of transmission licence to the Petitioner to establish the said Project. Learned counsel further



submitted that the Petitioner has also filed additional affidavit in compliance with the direction of the Commission vide Record of Proceedings for the hearing dated 21.3.2022 and thus, appropriate order(s) may be passed in the matters expeditiously.

3. After hearing the learned counsel for the Petitioner, the Commission reserved the order in the matters.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**